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ost tragic is that the deceased MLA was attacked thrice before ar.d he had sought protection from the state Government. He had raised the i the Gujarat Assembly but fing was done in the matter. I w ill bs very brief. I demand a thorough probe into the incident by the CPI and I also want a statement front the Home Minister on this gory incident after ascertaining the facts Horn the State Government Gujarat. ruptions)

SHRI CHIMANBHAI MEHTA (Gujarat); Sir, I join in the sentiments expressed that this is a very ghastly incident. Political violence is increasing, which is a very disturbing' phenomsnon. No one should try to politically exploit such incidents. Casteism, gieed for power and money are at the root of such incidents, and ruling parties everywhere are giving shelter to this kind of murderers and they are creating problems for their a organizations. Therefore, one should go into the depth of the problem and condemn this kind of political, violence because now politics is degenerating very fast into such a sorry state of affairs. All the political parties must take serious not of this. (Interruptions)

## Reported Efforts to Import Photovoltaic Products and Allied Techniolo.ry

SHRI CHITTA BASU (West Bengal); sir, I rise with your permission to draw the attention of the Government to certain instances of import of foreign technology into cur country at the expense of the indigehors technology now available in the country itseif

As the frst example, -I want to . mention that the Department of Non-Conventional Sources of Energy, it is widely reported in the press, has been making efforts to import photovoltaic (PV)' products and its technology. This move of the Department not only runs counter to the Frime Minister's declared objective that indigenous proven technology is to

be encouraged but it also runs coun to the very goal of the Depart ment lor protecting the inte dornerlic products. It is further re ported that 8 are being ma< shift the import of solar to cells modules and systems from restricted lists to items of import under the Open General Licence. Further more, on for getting the project moves. are manufacture of solar photovo. modules and system bared on cystalline silicon technology, by T Export Ltd., in technical and financial collaboration with the United Kin,dom based B. P. Solar Syrrtem, a giant of the oil subidiary multina tional, British Petroleum. It is to be noted that this technology has been developed by the state-owned EHEL and CEL after almost decade of research in the field. The collabora tion project is reported to have been approved of by the Froject Appro Board.

Orders for the purchase of photovoltaic products to be used for street lights in the hill areas have been placed on some private parties although Uptron, the U.P. Government undertaking, and the CUIL are . capable of supplying the items at competitive prices. All these instances go to prove thai proven int technologies are being sidelined to promote the interests of private business houses and multinationals.

I demand that a thorough enquiry into \* all these instances should be made and a statement by the Minister in- charge of the Department should be made in the House and an assurance should be given that indigenous technologies will be encouraged and will not be sidelined.

## Drmrnd to Check Froduction and Sale of Illicit Liquor

श्री हिर्सि (उत्तर एदेण) :
माननीय उपसेमाध्यक्ष महोत्यः उहे ही
खेव का रमाकार है कि प्रस्ति प्रीयोधित
नेगरी में, जहां पर काम्स है, यूनों के
शक्तर 15 श्रांक्त के दिन 11 प्राप्त-मियों की पहरीली, बनावटी श्रीर नक्ष्मी
शर्य पीठर मृत्यु हो गयी शीर 6 [की हरि कि]

Special

यादनी अध्यवाल में भर्ती है। पता नहीं वे भी जिन्दा वर्जेंगे कि नहीं ? महोदव, आप देखते होंगे कि सारे देश में आये दिन जहरीती, बनावटी और नक्ती भरव पीकर लोग मस्ते रहते हैं। जो मर जाते हैं, वे तो चले ही जाते हैं, लेकिन ऐसी नकनी और खराव गराब पीने के बाद, अगर आप सर्वे करायें, तो पायेंगे कि हजारों की नादाद में देश के अन्दर लोगों के अंग-भंग हो जाते हैं, उनकी यांखों की रोशनी चली जाती है और उनके जिगर और गर्दे खराब हो जाते हैं। महोदय, इस जहरीली , बनावटी और खराव गराब के पीने से सारे देश के अध्यर लोग मर तो जाते ही हैं और जो तड़पते रहते हैं, उनकी हकलीफ का ग्रन्दाजा नहीं लगायां जा सकता । ग्राजः लगभग सभी प्रदेशों में साल में सैकडों की तादाद में लोग मरते हैं। अफसोस इस बात का होता है कि इस तरह की घटनायें जब प्रकाश में आती हैं, तो उस एरियों के पुलिस और सरकारी कर्मचारी तबज्जों तो करते हैं, लेकिन फिर मल जाते हैं। महोदय, में कहता चाहता हं कि यह जह-रीली और बनावटी शराब बनावे का जो घंघा चलका है, यह सब पुलिस के संरक्षण में चलता है। इसमें एडिमिनि-स्ट्रेशन दोषी है। इसमें शासन की जिम्मेदारी है। महोदय अगर सरकार और विभाग सतकें हों, तो यह कभी जारी नहीं रह सकता।

महोदय, मैं आपके माध्यम से सरकार से आग्रह करता हूं, मांग करता हूं की इस तरह के जो वाकियात हो, उसकी सारी जिम्मेदारी डिस्ट्रिक्ट पुलिस के हैंड की होनी चाहिये। जो कमिशनर है, डिस्ट्रिक्ट कमिशनर है या डिस्ट्रिक्ट पुलिस का जो सबसे बड़ा आफिसर है, उसकी यह जिम्मेदारी होनी चाहिये। इस तरह की घटनाओं का सर्वे कराया जाना चाहिये और इस अवैध जहरीली घराब के धंधे को रोका जाना चाहिये। महोदय, इसमें अगर सर्वे किया जाये

भौर पुलिस चौकती वरते तो यह घटनायें नहीं हो सकती । महोदय, इससे कई बच्चों के जीवन को बवांद होने से बचावा जा सकता है। नहोदय, मैं यह भी कहना चहता हूं कि इस् संबंध में एक कमेटी बनाई जानो च हिये, जो तमाम एरियाज में जाकर लागों से मिले। होता ता यह है कि पब्लिक को लोग पुलिस को खबर करते हैं लेकिन पुलिस, तबज्जों नहीं करती है इसलिये मैं सरकार का ध्यान इस स्रोर प्राक्षित करता हूं कि इस तरह की घटनाओं को रोकने, के लिये कोशिश भी जानी च हिये।

[The Vice-Chairman (Shri H. Haniimanthappa) in the Chair] 2.00 P.M.

Return of P. T. Usha and Shiny Abra ham from Rome without participating in any competition in some select European Countries

SHRIMATI BIJOYA CHAKRAVAR-TY (Assam): I have to mention about the humiliation meted out to Sports Queen of India P. T. Usha along with Shiny Abraham.

Fruitless return of P. T. Usha and Shiny Abraham without taking part in some select European countries speaks volumes of how the sports affairs of the country are handled by the top sports organisation in the country. These two sports stars returned humiliated, perturbed and upset because of the mismanagement by the organisation concerned, the Ame-tetir Athletic Federation. Tne two hope-'fulls of the Seoul Olympic happened to meet such a treatment due to the negli; gence of the organisation concerned. I think we should condemn it straightway.

Participation in international meets before any major event is an imperative for sport, persons and the countries of the. world always pay the maximum premium on such meets.

Both the players are mentally upset after returning. I feel after this incident there is every likelihood that it may effect their fitness. This being the state of affairs, I want to know who will compensate for this. Moreover, can this